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**O.A.83 OF 2006**

**ORDER DATEAD 07.11.06**

Heard Mr.N.R.Routray,Ld.Counsel for the applicant and Mr.S.K.Ojha,Ld.Standing counsel for the Respondents/Railways.

2. Mr.Routray,Counsel for the Applicant prays leave to file representation to the Res.No.6 for remedial of grievance.
3. In view of the above, without expressing any opinion on the merit of this case, this O.A. is disposed of with direction to the Res.No.6 to take a view on the representation, if filed, within two months on the receipt of the same.
4. In view of the disposal of the O.A., stay order granted on 27.01.06 stands vacated.

*BBT*  
MEMBER(ADMN.)